GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT

LOK SABHA

UNSTARRED QUESTION NO. 5979 TO BE ANSWERED ON 10.04.2017

SHRAM SUVIDHA PORTAL

5979. SHRIMATI RAKSHATAI KHADSE:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)whether the Government has reviewed/proposes to review the progress of Unified Shram Suvidha Portal and simplification of forms for monitoring harmonious industrial relations; and
- (b)if so, the details and the outcome thereof and the follow up action taken by the Government thereon?

ANSWER

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

- (a) to (b): Shram Suvidha Portal, launched by the Government on 16.10.2014, has facilitated a number of services which include:-
 - > A Transparent risk based Labour inspection service
 - > Single online common annual return under 8 Central Acts (10 Central rules)
 - Common Monthly Return by EPFO and ESIC
 - Common annual return under Mines Act, 1952

Periodical review of the Unified Shram Suvidha Portal is done on regular basis so as to make it more effective for harmonious industrial relations.

Ministry has also notified "Ease of Compliance to maintain Registers under various Labour Laws Rules, 2017" on 21st February 2017 which has in effect replaced the 56 Registers/Forms prescribed under 9 Central Laws and Rules made thereunder into 5 common Registers/Forms. These initiatives will not only save efforts, costs and lessen the compliance burden by various establishments but also facilitate effective enforcement and enhance wage security, job security and social security for workers.
